

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s).
14506-14507/2014

BALRAM & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM & ORS.

Respondent(s)

Date : 07/01/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr.Mahesh Tiwari,adv.
 Mr. Praveen Chaturvedi,Adv.

For Respondent(s) Mr.Vijay Kumar Pandey,adv.
 Dr. Kailash Chand,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondent No.2-4 shall be taken by the Ld.counsel for the petitioners within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

The office report is that the Ld.counsel for the petitioners has filed an application for setting aside abatement and to bring on record the Lrs. Of the deceased respondent No.1. The said I.A. shall be processed for listing before the Hon'ble Judge in Chambers for further future directions.

(M K HANJURA)
Registrar

SB